GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:2553 ANSWERED ON:18.12.2003 RETAIL OUTLETS OF IOCL IN DELHI PRASANNA KUMAR PATASANI

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government is aware of any irregularities/contradictions in finalization of various IOCL tenders invited by Delhi State Office regarding Retail Outlets of IOCL in Delhi;
- (b) if so, the details thereof; and
- (c) the action taken against officers involved in violation of terms and conditions of tender while finalizing it?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRIMATI SUMITRA MAHAJAN)

(a) to (c): References were received, bringing out the issue of certain irregularities/ shortcomings in the public tender invited by the Delhi State Office of Indian Oil Corporation Limited (IOC) for finalization of rate contract for carrying out special works at the retail outlets (petrol pumps). The matter was examined by IOC and it was found that the issues raised, regarding clarity in specifications, were of minor nature and could have been generally clarified to the bidders during the techno-commercial bid evaluation. It was also observed that there was no shortcoming in the schedule of rates of the tender. Also, while finalizing the tenders, no violation of terms and conditions of tenders has been observed with regard to the tenders issued by the company's Delhi State Office.